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### Pandit Bhagwat Dayal Sharma University Of Health Sciences Rohtak (Amendment) Act, 2009

#### 7 of 2009

CONTENTS

- 1. <u>Short Title</u>
- 2. Amendment Of Section 3 Of Haryana Act 26 Of 2008
- 3. Amendment Of Section 12 Of Haryana Act 26 Of 2008
- 4. Amendment Of Section 14 Of Haryana Act 26 Of 2008
- 5. Insertion Of Section 14A In Haryana Act 26 Of 2008
- 6. Amendment Of Schedule To Haryana Act 26 Of 2008

#### Pandit Bhagwat Dayal Sharma University Of Health Sciences Rohtak (Amendment) Act, 2009

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An Act further to amend Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Act, 2008 Be it enacted by the Legislature of the State of Haryana in the Sixtieth Year of the Republic of India as follows :--

#### 1. Short Title :-

This Act may be called Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Act, 2009.

### 2. Amendment Of Section 3 Of Haryana Act 26 Of 2008 :-

For sub-section (1) of section 3 of Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Act, 2008 (hereinafter called the principal Act), the following sub-section shall be substituted, namely :--

"(1) There shall continue to be a body corporate by the name of Pandit Bhagwat Dayal Sharma University of Health Sciences, Rohtak comprising the Chancellor, the Vice-Chancellor and the Pro Vice-Chancellor of University, the Director and the members of the Court, the Executive Council, Academic Council, and all persons, who may hereafter become or be appointed as such officers or members, so long as they continue to hold such office or membership.".

# 3. Amendment Of Section 12 Of Haryana Act 26 Of 2008 :-

clause (ii) of section 12 of the principal Act, the following clause shall be inserted, namely :--"(iia) the Pro Vice-Chancellor;".

# 4. Amendment Of Section 14 Of Haryana Act 26 Of 2008 :-

In sub-section (7) of section 14 of the principal Act, for the word "Director", the words and sign "Pro Vice-Chancellor" shall be substituted.

## 5. Insertion Of Section 14A In Haryana Act 26 Of 2008 :-

After section 14 of the principal Act, the following section shall be inserted, namely :--

"14A. Pro Vice-Chancellor.--(1) The Chancellor shall appoint the Fro Vice-Chancellor, who shall be a salaried officer, on the advice of the Government, as per the qualifications and experience prescribed by the Statutes.

(2) The Pro Vice-Chancellor shall hold office for a period of three years which may be renewed for not more than one term :

Provided that no such person appointed as Pro Vice-Chancellor shall hold office on attaining the age of 65 years irrespective of the fact that his term has not expired.

(3) The Pro Vice-Chancellor may perform clinical, teaching and research work, if he so desires.

(4) The Pro Vice-Chancellor shall exercice such other powers and perform such other functions, as may be prescribed by the Statutes and Ordinances.".

## 6. Amendment Of Schedule To Haryana Act 26 Of 2008 :-

In the Schedule to the principal Act,--

(i) after para 1, the following para shall be inserted, namely :--

"1A. Pro Vice-Chancellor.--(1) The Pro Vice-Chancellor shall be appointed by the Chancellor, on the advice of the Government who is a--

(a) Senior Professor of University; or

(b) Senior Professor or Professor of any institution/affiliated college.

(2) The Pro Vice-Chancellor shall be ex-officio Vice-Chairman of the Executive Council, Academic Council, Finance Committee, Selection

Committee, Establishment Committee and the Planning Board and in the absence of the Vice-Chancellor, preside over the meetings of the Executive Council, Academic Council, Finance Committee, Selection Committee, Establishment Committee and the Planning Board.

(3) It shall be the duty of the Pro Vice-Chancellor to see, in the absence of the Vice Chancellor, that the provisions of the Act, the Statutes, the Ordinances and the Regulations are duly observed and shall take all necessary steps to ensure such observance.

(4) The Pro Vice-Chancellor, in the absence of the Vice-Chancellor, shall have the power to convene or cause to be convened meetings of the Court, Executive Council, Academic Council, Finance Committee, Selection Committee, Establishment Committee, Planning Board and any other authority or body of University.

(5) The Pro Vice-Chancellor shall exercise general control over the affairs of those branches of University administration that are assigned to him by the Vice-Chancellor and shall give effect in those branches to the decisions of the authorities of University.";

(ii) after clause (ii) of sub-para I of para 14, the following clause shall be inserted, namely :--

"(iia) Pro Vice-Chancellor;".